

HIGH COURT OF JHARKHAND AT RANCHI

Office Order No. 17/Accts

Dated : 08.01.2021

In continuation of Officer Order No. 269/Accts dated 17.06.2020, the Hon'ble Court has been pleased to direct that the functioning of the Court shall continue in the following manner during the physical mode of restricted hearing on experimental basis on 11.01.2021 :

1. The entry in the High Court premises shall be given to the counsels whose matter is listed for hearing in the Court No. 3 for physical hearing. Only in the case of Senior Counsels, two Junior Counsels shall be allowed to accompany him.
2. The entry shall be given to only those lawyers wearing face mask. The thermal scanning of all the entrants shall be done while entering into the Court premises. Hand Sanitizer shall be provided at the entrance of Court No. 3. The learned lawyers are requested to comply with all Covid protocols.
3. The Counsels relating to first three consecutively listed matters of the Cause list (Physical hearing) shall be allowed entry in the Court No. 3 whereas the rest two set of Counsels having matters next to them shall wait on their seats/chairs in the gallery outside Court No. 3 so that they can move into the Court Room when their matter is called out. The learned counsels whose matter are likely to be taken up after first five cases shall wait for their turn in the waiting area i.e. Court No. 2 and Court no. 11 and shall move towards Court No.3 in the manner as stated above.
4. The counsels whose matter is heard shall depart from the Court Room No 3 from the exit point displayed at the entrance of Court No. 3 so as to avoid the overcrowding in the gallery.
5. The Lawyers Chambers shall remain closed .

By order

Sd/-

Registrar General